

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1052/2021

This the 16th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mr. Abid Nabi, Age 23 years, S/o Late Ghulam Nabi Naik, R/o Trali Payeen
District Pulwama, J&K-192301.

....Applicant

(Advocate:- Mr. M Ashraf Wani)

Versus

1. Government of Jammu and Kashmir through Principal Secretary to Government Power Development Department, Srinagar/Jammu-180001.
2. Development Commissioner Power, Jammu and Kashmir-180001.
3. Superintendent Engineer, EM and RE Circle Pulwama-192301.
4. Executive Engineer STD Pulwama-192301.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of Abid Nabi the applicant is that his father who was working as daily rated worker with the respondent department expired on 18.02.2013. The applicant applied for appointment on compassionate grounds. The Development Commissioner (Power) forwarded the communication to the Commissioner Secretary to Government, Power Development Department vide communication dated 08.02.2018. However, no action has been taken by the respondents on his application.



2. Learned counsel for the applicant submits that that the applicant will be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. M Ashraf Wani, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. The applicant applied for appointment on compassionate grounds after the death of his father. The application of the applicant was forwarded by the Development Commissioner (Power), to the Commissioner/Secretary to Government, Power Development Department for approval, however, his case has neither been approved nor rejected.
5. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of this order. While considering the case of the applicant, the respondents would consider the judgements relied upon by the applicant as well as the letter dated 08.02.2018 of the Development Commissioner (Power) addressed to Commissioner/Secretary to Government, Power Development Department
6. It is made clear that we have not entered into the merits of the case.
7. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)